CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 502 T.A. No.

1991

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		DATE OF DECISION 18.11.91
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	R. Ramchandran	Petitioner
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•	Shri S.H. Iyer	Advocate for the Petitioner (s)
	Vers	us
-t - 	Union of India & Others	Respondent
/ '	Shri Ramesh Darda	Advocate for the Respondent(s)
RAM BY	HON BLE MR. JUSTICE U.C.SRI	VASTAVA, VICE-CHAIRMAN
Hon bla M	fr. Tuetide U.C.Srivastava.	V.C.
Hon'b	fr. Justide U.C.Srivastava,	V.U.
Hon'ble M	ir M.Y. Priolkan Mamban(A)
Hon'ble M	Ir. M <u>.Y. Pri</u> olkar, Memb <u>er</u> (A	<u>)</u>

- 1. Whether Reporters of local papers may be allowed to see the Judgement? ${\mathcal N}$
- 2. To be referred to the Reporter or not? k
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH CIRCUIT BENCH: NAGFUR

Registration 6.A. No. 502 of 1991

R.Ramchandran

Applicant

Vs.

Union of India & Others

Respondents

Hon ble Mr. Justice U.C. Srivastava, V.C. Hon ble Mr. M.Y. Priolkar. Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

Shri Ramesh Darda, learned counsel for the respondents on the basis of written instructions received by him stated that the advertisement question has already been withdrawn, and he has instructions to state in respect of the existings vacancies which may come into existence. Subsequently the case of the applicant shall be considered for promotional post i.e. Senior Decumentation Officer in accordance with rule. In view of this statement this application becomes infructuous, and accordingly this application is disposed of finally with a direction in respect of the existing vacancies or the vacancies which may come into existence. case of the applicant for promotion to the post of Senior Documentation Officer shall be considered in accordance with rules. It is expected in respect of the existing vanancies the department shall not delayed the matter and shall try to conclude the proceedings within a period of 3 months.

Copy of the said order may be issued to Shri Ramesh Darda, learned counsel for the respondents within a period of 2 weeks.

Member (a)

Vice-Chairman.

18th November, 1991, Nagpur.

(sph)